

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/42198/2015

(Arising out of Order-in-Appeal No. 159/2015 (STA-II) dated 24.07.2015 passed by the Commissioner of Service Tax-II Commissionerate, Chennai).

M/s. Meridian Surveys
No. 93/38, Sahana Homes,
First Floor, Sadayappan Street.
Saidapet, Chennai-600 015.

Appellant

Vs.

The Commissioner of Service Tax- II
Commissionerate, Newry Towers,
No.2054-I, IInd Main Road,
Anna Nagar, Chennai-600 040.

Respondent

APPEARANCE

FOR APPELLANT : Shri Saravanan, Advocate
FOR RESPONDENT : Shri M. Ambe, DC (A.R)

CORAM

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **08.03.2023**
Date of Decision: **08.03.2023**

FINAL ORDER No. 40134/2023

Order : Per Hon'ble P. Dinesha

It is submitted on behalf of the appellant that the appellant has opted for the benefit of the scheme under SVLDR. The learned AR Shri M. Ambe submitted that the matter has been settled as per the scheme.

2. Taking note of the submissions made by the learned Counsel for the appellant, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

(P.DINESHA)
MEMBER JUDICIAL

(VASA SESHAGIRI RAO)
MEMBER TECHNICAL

BB